

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1112
TO BE ANSWERED ON 22ND November, 2016

HILL TRANSPORT SUBSIDY FOR ARUNACHAL PRADESH

1112. SHRI NINONG ERING:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether FCI is planning to make payments for Hill Transport Subsidies (HTS) in the State of Arunachal Pradesh and has also been asked by Supreme Court to make the aforesaid payments; and

(b) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a)& (b): There is no restriction on FCI on making HTS payments to State Govt. of Arunachal Pradesh, subject to the submission of bills by State in accordance to the laid down guidelines/instructions of Govt. of India.

In the SLP © No. 32034-35/2011 – State of Arunachal Pradesh Vs FCI & others, Hon'ble Supreme Court has dismissed all the Special Leave Petitions filed by the State of Arunachal Pradesh
